

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 765/MP/2025

Subject : Petition under section 79 of the Electricity Act, 2003 read with Regulation 24 (Power to Relax), 25 (Power to Remove Difficulty) and Regulation 7 and 14 of the CERC (Ancillary Services) Regulations, 2022 along with Regulation 57 (Power to Relax) and 58 (Power to Remove Difficulty) as read with Regulation 45(9)(a)(ii), Regulation 45(12) and 49(1)(a)(iii) of the CERC (IEGC) Regulations, 2023 and Regulations 67 and 68 of the CERC (Conduct of Business) (Amendment) Regulations, 2023 seeking exemption from Ancillary services and/or relaxation of ramp rate for the Assam gas based power station and Agartala gas based power station.

Petitioner : NEEPCO

Respondents : APDCL and 9 others

Date of Hearing : **12.2.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Poorva Saigal, Advocate, NEEPCO
Ms. Kaavya Madaan, Advocate, NEEPCO
Shri Ripunjoy Bhuyan, NEEPCO
Shri Gajendra Sinh Vasava, NERLDC

Record of Proceedings

During the hearing, the learned counsel for the Petitioner submitted that the present Petition has been filed seeking exemption from the ancillary services and/or relaxation of ramp rate for the Assam and Agartala Gas-Based Power Stations. She also stated that no reply has been filed by the Respondents, despite notice.

2. After hearing the learned counsel for the Petitioner, the Commission reserved the order in the matter.

By order of the Commission
Sd/-
(T. D. Pant)
Joint Chief (Law)

